NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in -person in the High Court of Bombay, **Bench at Aurangabad,** that the **Hon'ble Shri Justice R.G. AVACHAT** is pleased to issue the following directions.

"The matters in which ad-interim / interim reliefs are in operation, shall continue to remain in operation till 01/05/2022. The learned counsel need not mention or seek circulation in those matters for continuation of ad-interim / interim relief till 01/05/2022. The party against whom interim relief is operating is at liberty to seek circulation."

HIGH COURT OF BOMBAY
BENCH AT AURANGABAD

By Order

Sd/-
(H.M.Bhosale)
Registrar (Judicial)

Date : 24/03/2022